

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

Misc DJ ASJ/33/2020  
CBI (Vinod Kumr) vs. Raj Singh

**28.07.2020**

**Pr. (on screen):** Sh. Praneet Sharma, Id. Sr. PP for CBI alongwith HIO/  
SI Jai Prakash Shoeren.


Matter is taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

IO is directed to file a detailed report/reply for explaining the position of CBI and what compliance was made by CBI in dealing with the old currency notes post demonetization in November, 2016.

To come up for above-said purpose on **13.08.2020**.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

  
(Nirja Bhatia)  
Spl. Judge PC Act (CBI)-03,  
RADC, New Delhi/28.07.2020